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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**Inv. P No. 2/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017**

Name of the Company: Veil Insurance Services Pvt. Ltd.
V/s.
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PARITOSH CALLA	ADVOCATE	APPPLICANTS	
2.				

ORDER


Learned Advocate Mr. Paritosh Calla present for Petitioner. None present for Respondents.

Applicant is directed to serve copy of the application on the contesting Respondents within one week and file proof of service.

The contesting Respondents shall file their reply, if any, within one week thereafter serving a copy in advance to the Applicant.

The Original Petitioner reported no reply in this Application.

List the matter on 10.08.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 6th day of July, 2017.